

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20920/2011
(Arising out of impugned final judgment and order dated 03/05/2011
in CWP No. 12446/1990 passed by the High Court of Punjab & Haryana
at Chandigarh)

M/S OKRA TRADE PARCEL CARRIERS & ANR

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(with appln. (s) for directions and interim relief and office
report)

WITH

SLP(C) No. 26574-26575/2011

(With appln.(s) for directions and Interim Relief and Office
Report)

SLP(C) No. 28993/2011

(With (With appln.(s) for directions and appln.(s) for exemption
from filing O.T. and Interim Relief and Office Report)

Date : 30/09/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Ms. Indu Malhotra, Sr.Adv.
Ms. Smriti Pradhan, Adv.
Mr. Varun Singh, Adv.
Mr. Prashant Singh, adv.
Mr. Tanvir Nayar, Adv.
Ms. Rakhi Mohantray, Adv.
Mr. Sanjeev Chhabra, Adv.
Mr. Vikas Mehta, Adv.

Mr. Siddharth Singla, Adv.

For Respondent(s) Mr. Samar Vijay Singh, Adv.
Mr. Sanjay Kumar Visen, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Post on 10.11.2016 (NMD) for final hearing.

(Rajni Mukhi)
SR. P.A.

(Renu Diwan)
ASSISTANT REGISTRAR